

(e) As per the 14th Asiatic Lion Population Estimate, conducted in 2015, in the sprawling expanse of “Asiatic Lion Landscape,” including the Gir Protected Area, the population of Lions is as follows:—

Sl.No.	Areas	Population
1.	Gir National Park and Sanctuary and adjoining areas	304
2.	Girnar Sanctuary	33
3.	Mitiyala Sanctuary	8
4.	Paniya Sanctuary	11
5.	South Western Coast (Sutrapada-Kodinar-Una-Veraval)	32
6.	South Eastern Coast (Rajula-Jafrabad-Nageshree)	18
7.	Savarkundla, Liliya and its adjoining areas of Amrel	80
8.	Bhavnagar District	37
TOTAL		523

The total network of area under the Project includes:—

Sl.No.	Name of Protected Area	Area (sq.km.)
1.	Gir Sanctuary	1153.42
2.	Gir National Park	258.71
3.	Girnar Sanctuary	178.80
4.	Pania Sanctuary	39.64
5.	Mitiyala Sanctuary	18.22
TOTAL		1648.79 sq.km

Besides above mentioned protected areas, this plan will be implemented in whole of the Greater Gir Region and other parts of the State for the benefit of Lion conservation.

#### **Scheme for insulation of electricity line passing through Tiger reserves**

†796. SHRI AJAY PRATAP SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether any proposal of Madhya Pradesh Government for Centrally sponsored scheme of insulation of electricity line passing through the areas of Tiger reserves is pending with Government;

† Original notice of the question was received in Hindi.

- (b) if so, by when it is likely to be cleared; and
- (c) if not, the reasons of its pendency?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) Yes Sir. A letter in context of insulation of 807.5 kms. of electric lines passing through six tiger reserves and three territorial forest circles was received from the Chief Wildlife Warden, Madhya Pradesh but was not considered due to the financial implication involved.

- (b) and (c) Questions does not arise.

#### **Power of environmental clearance to the local bodies**

797. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has authorised local bodies, such as Municipalities, Development Authorities and District Panchayats to stipulate environmental conditions while granting building permission, for the building or construction projects with built up area equal to 20,000 sq. m. and less than 50,000 sq.m.;

- (b) if so, the reasons therefor;

(c) whether Government had undertaken any study/awareness regarding the suitability of Urban Local Bodies/Rural Bodies (ULB/RB), availability of technical knowledge along with manpower at Municipality and District Panchayat level; and

- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (d) Yes Sir. The Ministry has issued a Notification *vide* S.O.5733 (E) dated 14th November, 2018 wherein in exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government has delegated the power to local bodies such as Municipalities, Development Authorities, District Panchayats as the case may be, to ensure the compliance of the environmental conditions as specified in the Appendix of the Notification in respect of building or construction projects with built-up area >20,000 sq. mtrs. to 50,000 sq. mtrs. and industrial sheds, educational institutions, hospitals and hostels for educational institutions  $\geq$  20,000 sq. mtrs. upto 1,50,000 sq. mtrs. along with building permission and to ensure that the conditions specified in the Appendix are complied with, before granting the occupation certificate/completion certificate.